

all the persons who took part in this discussion and I am sure that we have given some slight impetus to the spread of this movement whose good all of us have at heart.

**Shri S. K. Dey:** I am grateful to the hon. Member for bringing the Act to my notice.

**Mr. Deputy-Speaker:** The hon. Minister has no right of reply now. I shall put the motion to the vote of the House. The question is:

"That this House takes note of the Report of the Study Team on Co-operative Training (Vols. I & II) laid on the Table of the House on the 19th April, 1961."

*The motion was adopted.*

14.37 hrs.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### FOURTH REPORT

**Shri Hem Raj:** Sir, I beg to move

"That this House agrees with the Fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th August, 1962."

**Mr. Deputy-Speaker:** The question is:

"That this House agree with the Fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th August, 1962."

*The motion was adopted.*

14.38 hrs.

#### RESOLUTION RE: REPRESENTATIVE CHARACTER OF TRADE UNIONS—contd.

**Mr. Deputy-Speaker:** The House will now take up further discussion

of the following Resolution moved by Shri S. M. Banerjee on the 15th June, 1962:

"This House is of opinion that with a view to check the representative character of Trade Unions, rival Unions should be compelled by legislation to have their influence tested periodically by reference to a secret ballot of the workers concerned."

35 minutes are left. Shri Indrajit Gupta. He may take ten minutes.

**Shri Indrajit Gupta** (Calcutta—South West): Sir, this Resolution was moved on my behalf by Shri S. M. Banerjee.

**The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi):** Are you replying?

**Shri Indrajit Gupta:** Shri Banerjee will reply because he has moved the Resolution and I am only speaking. I consulted the proceedings of the last day's discussion and I find to my surprise that two hon. Members who spoke after the hon. Mover, both of them gentlemen who are associated with the INTUC seemed to have felt some sort of an alarm or panic by this Resolution. Much of what they said was quite off the mark and irrelevant because this Resolution does not make any reference to the question of compulsory recognition by the employers. I drafted this Resolution and I know exactly what is meant to say. It says that rival unions should be compelled to have their influence tested periodically by reference to a secret ballot of the workers concerned. It does not refer to the question of recognition explicitly because that is a totally different question and I am not taking it up here in the compass of this Resolution. Whatever means you adopt, whether it is to be a secret ballot or the existing method of verification under the code, it does not necessarily follow that the employers will honour it. My experience as a